

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated . 18/10/05..

Registration No. C.C.P. 47/05 in A882/05

.....Aji A. B. Awasthy..... Applicant (s)

VERSUS

.....K. M. Chandra Shekhar. Iyer..... Respondent (s)

A copy of the ORDER dated 18.10.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

To,

18.10.2005

Applicant by Shri Akash Sharma.
Respondents by Shri S.A. Dharmadhikari.
The learned counsel for the respondents submits that as per the directions of the Tribunal to record a dissenting note by the disciplinary authority and invite the representation of the applicant, the direction of the Tribunal have been implemented. The applicant while submitting his representation has sought for time for personal hearing with the disciplinary authority. According to the learned counsel for the respondents no personal hearing can be granted to the applicant at this stage. The disciplinary authority has to take decision after considering the representation of the applicant in the matter and pass a final order. The learned counsel for the respondents seeks and is granted further 3 weeks time to pass the final order.

List this case for orders in the next circuit court sitting to be held at Indore. C.C. to the respondents' counsel.

Sd/-

(Madan Mohan)

JM

Sd/-

(M.P. Singh)

VC

TRUE COPY

Court Officer,
Central Administrative Tribunal
Jabalpur Bench, Jabalpur.

9/C 18-10-05

Received
S. A. Dharmadhikari
18/10/05
B/1/105

18/10/05